

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO. 208/2000  
in  
O.A. NO. 720/1996

New Delhi this the 13th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Ram Singh Chaudhary

... Applicant

( By Shri G.R.Matta, Advocate )

-Versus-

Govt. of Delhi & Ors.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By the present application, review is sought of an order which has been passed in the absence of parties and their advocates on merits in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. By the order certain reliefs claimed have been awarded. By the present review application certain other reliefs not granted are claimed. In our view, that is not the scope of a review application. Parties cannot after remaining absent be permitted to re-appear <sup>by</sup> ~~for~~ filing a review application and <sup>argue</sup> ~~argue~~ the O.A. on merits.

2. Present review application, in the circumstances, is rejected.

V.K. Majotra  
( V. K. Majotra )

Member (A)

Ashok Agarwal  
( Ashok Agarwal )  
Chairman

/sns/